taken in order to locate and weed out bureaucratic elements who sabotage progressive reforms'."

165. "That at the end of the Motion, the following be added, namely :—

'but regret that the Address does not promise full autonomy to the States pending immediate grant of legislative, executive and financial powers to implement a radical democratic programme and plan for the rapid industrialisation of the States and execute progressive agrarian reforms'."

166. "That at the end of the Motion, the following be added, namely :—

'but regret that the Address does not mention Government's failure to declare any intention of withdrawing annually repressive measures and acts like C.R.P. and Industrial Security Force etc'.''' (Amendment Nos. 156 to 166 also stood in the name* of Sarvashri K. P. Subramania Menon, Monoranjau Roy and M. R. Venka-laraman.) The guardian under super paged

The questions were proposed.

RE LAYING THE REPORTS OF THE GOVERNORS OF U.P. AND BIHAR ON THE TABLE

MR. DEPUTY CHAIRMAN : Before we proceed with the discussion of the Motion, I have to inform the House that the Government has agreed, in response to the suggestions made by the hon. Members earlier this morning, to place on the Table of the House the Reports of the Governors. Therefore, I call upon the Deputy Minister in the Ministry of Home Affairs to place these two Reports on the Table.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : Sir, I beg to lay on the Table a copy each of two letters dated the I lth February and 14th February, 1970 of the Governor of Bihar. | Placed in Library. *See* No. LT-2531/701.

SHRI M. P. BHARGAVA (Utter Pradesh) : What about the letter of the Governor of U.P. ?

SHRI K. S. RAMXSWAMY: Only in Bihar there was the President's rule and there was no President's rule in U.P. There was no need. श्री राजनारायण (उत्तर प्रदेश) : श्रीमन्. हमारा पौइन्ट आफ आर्डर सुनें ।

श्री उपसभापति : नहीं ।

श्री राजनारायण : सुना जाय, बिहार को दो रपट की बात कही गई है। बिहार की दोनों रपट आनी चाहिये और यु० पी० की भी आनी चाहिये।

श्री उपसभापति : बिहार की दोनों रिपोर्ट पेश कर दी है ।

श्री राजनारायण : एक यू० पी० की भी आनी चाहिये उत्तर प्रदेश के राज्यपाल महोदय ने स्वयं कहा है कि मैंने अपनी रपट आज भेज दी है—आज माने 17 तारीख की फरवरी महीने की—तो राज्यपाल ने जो रपट भेजी है वह यहां आनी चाहिये और राज्यपाल ने यह भी कहा है श्रीमन्, कि 1 बज कर 30 मिनट पर हमने अपने दिमाग में पक्का किया कि अब हमको श्री चरण सिंह को शपथ दिलानी है

श्री उपसभापति : आपने ये सब आर्गूमेंट आज सवेरे भी किये थे । अब आप कृपा करके बैठ जाइये ।

श्री राजनारायण : अगर वह रपट आती है राज्यपाल की, तब तो हमारा सारा आर्गूमेंट व्यर्थ हो गया

श्री उपसभग्पति : आज सबेरे सदन में इस तरह का वाद-विवाद हुआ था और उम समय चेयरमैन ने रूलिंग दिया था कि कोई भी रिपोर्ट यहां पर पेण करना या नहीं करना, यह गवनं मेंट के डिसुकेंशन में है । कांस्टीट्यूशन में गवर्न मेंट को कम्पेल करने की तरतूद नहीं है और इसलिये गवर्न मेंट ने कहा हम विहार के बारे में दो रिपोर्ट पेश करेंगे, जो उन्होंने पेण कर दी है । इसके बाद गवनं मेंट को कम्पेल करने की कोई जरूरत नहीं होती है कि यू० पी० के बारे में भी रिपोर्ट रखें । और जब उन्होंने दो रिपोर्ट पेण कर दी है तो अब उम अपना नामंल विजनेग जारी रखते है ।

(Interruptions)

श्री राजनारायण श्रीमन इस सदन की परम्परा को भंग नहीं किया जाना चाहिये। इस सदन में परम्परा रही है कि राज्यपाल की रपटों को यहां रखा जाता रहा है। और उत्तर प्रदेश का मामला कोई मामूली नहीं है कि केवल प्रोसीजर की टेक्नीकलिटी में हम गंवा दें। उत्तर प्रदेश के बारे में रपट यहां आनी चाहिये । और देखिये, प्राइम मिनिस्टर साहिबा श्रीमर्त। इंदिरा नेहरू गांधी उत्तर प्रदेश में सीधे सीधे संबंधित हैं । इस लिये उत्तर प्रदेश के राज्यपाल की रपट यहां आनी चाहिये । आप सोचें कि हम टेकनि-कलिटीज में उसको गंवा दें तो उत्तर प्रदेश पश्चिमी बंगाल हो कर रहेगा । यह समझ क्या रहे हैं। गवर्नर की रपट को छिपाया क्यों जा रहा है ।

श्री उपसभापति : राजनारायण जी आपने काफी कह दिया है ।

SHRI P1TAMBER DAS (Uttar Pradesh) : The thing is this. If the Government had totally refused to place any Report on the Table, it could be understandable. But when they have chosen to put the Report of the Governor of Bihar on the Table, it does not stand to reason that the U.P. Governor's Report has not been put. If that Report is not put, then we would be perfectly justified in acceptinfi the allegations that are being made about the U.P. affair. Therefore, in the interests of the Government itself, I would suggest through you, Sir, that the Report about U.P. also may be put on the Table.

SHRI K. S. RAMASWAMY : The Proclamation relating to the revocation of the imposition of the President's rule in Bihar has been placed on the Table. In relation to that, the Governor has written those letters and we have placed those letters. But regarding U.P. there is no such thing, and the Government has been going on in the usual course. We are not bound to lay it.

MR. DEPUTY CHAIRMAN : On this point, there was *a*. very long discussion in House early this morning and the Chairman had given his ruling. Therefore, there is no point in continuing this.

[RAJYA SABHA] of Governors of VJ». & 192 Bihar on the Table

SHRI T. N. SINGH (Uttar Pradesh) : I understood the Chairman to say that whatever was said by the concerned Governor, if the Government agrees to place it, it would be placed. It is not only in regard to the Bihar Governor, but also the U.P. Governor. Therefore, the point should be made clear whether the Government is not willing to place the U.P. Governor's Report. If that is so, we should know that. If the Government is not willing, let us know it at least. Or if the Government is willing, then we should know it. It may be that today they do not want to put it, but tomorrow morning or an hour later. What we want to know clearly and categorically is whether the Government is willing to put the Report of the Governor of U.P. on the Table of the House or not. That is the main point.

MR. DEPUTY CHAIRMAN: The Chairman had given a ruling this morning that the Government cannot be compelled to place on the Tabic of this House... (*Interruptions*) Just listen. Will you please sit down ?- I am speaking.

The Chairman had given a ruling that the Government will not be compelled because there is no such provision under the Constitution.

SHRI LOKANATH MISRA (Orissal : Sir, I am not going to...

MR. DEPUTY CHAIRMAN: The Chairman had expressed this view that it is within the discretion of the Government to place any Report on the Table of the House. If the Government desires and wants to place any of the Governors' Reports on the Table, it will be at liberty to place it. Government has been willing to place on the Table of this House the two letters from the Governor of Bihar and the matter now ends.

SHRI PITAMBER DAS: We should know the Government's position.

MR. DEPUTY CHAIRMAN: Already the hon. Minister has said that he is placing two letters on the Table and he is not going to place the other Report on the Table.

SHRI S. N. MISHRA (Bihar) : I would like to make a submission in this regard for your serious con a. There was no negative ruling by the Chair this morning. The only point is that the Government seems to be taking the stand that there has been a transition from the Government to another in Uttar Pradesh. But may I say that this has not been a very normal transition ? There has been a lot of controversy with regard to thii transition. Particularly, a question of convention has arisen that the advice of the outgoing Chief Minister was not accepted by the Governor. So we would like to know what stood in the way of the Governor accepting the advice of the outgoing Chief Minister.

SHRI OM MEHTA (Jammu and Kashmir): No, no.

SHRI S. N. MISHRA: Please wait. What came in the way of the Governor of Uttar Pradesh accepting the advice of the outgoing Chief Minister? Therefore, my submission is that since this matter has become verv much complicated, we would like to have the report from the Governor of Uttar Pradesh for a meaningful discussion on this subject,

THE LEADER OF THE HOUSE (SHRI K. K. SHAH) : Sir, it will not be proper to equate what happened in Bihar with

what has happened in Uttar Pradesh. In Bihar there W2s a Proclamation and on the advjee of the Governor the Proclamation was revoked. Therefore, we could understand the anxiety of the Members as to what was the basis on which the Proclamation was revoked. So far as my hon'ble friend, the Leader of the Opposition, is concerned, may I point out to him that Shri Chandra Bhanu Gupta's advice has been accepted a little late. It was the advice of Shri Chandra Bhanu Gupta that Shri Charan Singh should be the Chief Minister.

SHRI S. N. MISHRA : The hon'ble Leader of the House seems to be very misinformed.

SHRI C. D. PANDE (Uitar Pradesh) : This is not the way to dispose of....

MR. DEPUTY CHAIRMAN: Please sit down. Tomorrow we will have a discussion on this issue when you can discuss the merits and demerits of the case. It is not necessary to discuss all these matters today when we are discussing it tomorrow when every Member will be at liberty to express his views. So far as the question of placing the report of the Governor on M 13 RS/70—7

of Governor s of U.P. & 194 Bihar on the Table

the Table is concerned, the Chairman has' already told the House in the morning that it is in the discretion of the Government. Therefore, ihere is no point in going beyond the opinion expressed by the Chairman. I CEJI upon Mr. Mishra to speak on the Motion.

श्री राजनारायण : श्रीमन्, मैं आप से एक व्यवस्था का प्रश्न करता हूं कि अगर बिहार के राज्यपाल की रपट इस सदन में रखा जाना आवश्यक है और सरकार रख रही है, तो उससे दुगना आवश्यक है उत्तर प्रदेश के राज्ययाल की रपट को रखा जाना ।

श्री उपलभापति : यह बात तो सवेरे उठाई जा चुकी है।

श्री राजनारायण : आप जरा हमारा प्वाइन्ट अच्छी तरह से सून लीजिये। इन बातों को सवेरे नहीं कहा गया जिनको मैं अभी कहना चाहता हूँ और इसीलिये मैं सदन को यह बात बतलाना चाहता हं । आप देख रहे हैं कि नेता सदन ने यहां पर इस ढंग से, हत्केपन से वातें कह दीं जिसकी वजह से उनकी बुद्धि पर तरस आ रहा है। ऐसे नेता सदन से तो भगवान ही बचाये और क्या ऐसा नेता उस पार्टी को चला सकता है जिसका वह नेता है । हमारा प्वाइन्ट यह है कि राज्यपाल महोदय ने बिल्कूल आउट आफ दी वे जाकर इतने आनन फानन में और नाटकीय ढंग में षडमंत करके श्री चरण सिंह को 2.40 में शपथ क्यों दिलाई। जब वहां के पत्नकारों ने राज्यपान से इस संबंध में पूछा तो उन्होंने कहा कि मैंने अपनी रपट प्रेजीडेंट को भेज दी है। यह बात अखबार में आ चुकी है।

श्रो उग्सभापति : यह बात तो सवेरे कही जा चुकी है ।

श्री राजनारायण : मैं आपसे पूछना चाहता हूं क्योंकि आप एक एडवोकेट रह चुके हैं और आप इस बारे में ज्यूडिशियल प्वाइन्ट लगायेंगे कि जब तक राज्यपाल की रपट न आये क्योंकि टेलीफोन में दिल्ली और लखनऊ के बीच जो बातचीत हुई है वह भी सुनी जा 195 fie hying oj Report I RAJYA SABHA1 of Governors of U.P. A 196

(श्रीराजनारायण)

चकी है और जब तक राज्यपाल की रपट यहां पर नहीं रखी जाती है तब तक विवाद कैसे हो सकता है। इसलिये में आप से निवेदन करना चाहता हं कि आप गवर्नमेंट से कहें कि वे उत्तर प्रदेश के राज्यपाल महोदय की रपट को सदन में रखें।

श्रो उपसभग्पति : आप इस समय जा प्रश्न उपस्थित कर रहे है वही प्रश्न सबेरे भी उपस्थित किया जा चका है जिसके बारे में चेयरमैन ने कहा कि अगर गवर्नमेंट रखना चाहती है तो वह रख सकती है। इसके बाद फिर उसी प्वाइन्ट को पेश करना फायदेमंद मालम नहीं देता है। कल जिस वक्त यु० पी० और बिहार के संबंध में डिसकशन होगां उस समय माननीय सदस्य अपनी राय पेश कर सकते हैं और इस समय इस बहस को फिर से चलाना जरूरी नहीं है । इसलिये में सभी सदस्यों से प्रार्थना करूंगा कि जो डिसकशन इस समय चल रहा है वह प्रेजीडेन्ट एडरेस के ऊपर हो सकता है, और मैं श्री मिश्र जी से प्रार्थना करूंगा कि वे अपना भाषण शुरू कर दें ।

थो मोहन लग्ल गोतम (उत्तर प्रदेश) : श्रीमन, मुझे एक बात कहनी है।

MR. DEPUTY CHAIRMAN : We have had enough discussion. We spent about 45 minutes in the morning and 15 minutes now. There is no point in continuing this discussion now. I will call upon Mr. Mishra to speak on the Motion of Presidential Address.

श्रो मोहन लाल गौतम : श्रीमन, मुझे एक बात कहनी है और वह यह है कि बिहार की रिपोर्ट हमारे सामने आई है और उसी सिलसिले में उत्तर प्रदेश की राज्यपाल की रिपोर्ट के संबंध में कहना चाहता हं ।

श्री उपसभापति : जब मैं खडा हं तो आप बैठ जाइये ।

श्री मोहन लाल गीतम : में एक बात कहना बाहता हुं।

Bihar on the Table

भी उपसभापति : बात कहने की जरूरत नहीं है। जैसा मैंने कहा कि सवेरे इस संबंध में हमने 45 मिनट तक बहस की और इस समय हमने इस बारे में 15 मिनट वहस कर ली है और इस तरह से पुरा एक घंटा हमने खर्च कर दिया है। इस बात पर जब कल चर्चा होगा तो उस समय माननीय सदस्व अपनी बात कह सकते हैं । इस समय जो चर्चा वल रहो है उसको जारी रखा जाना चाहिये।

श्री मोहन लाल गौतम : मैं आप से एक बात अर्ज करना चाहता हं । इस वक्त जो डिसकणन हो रहा है वह दो रिपोर्टे रखे जाने के बारे में हो रहा है क्योंकि दो रिपोर्टे सदन के सामने रखी गई हैं। इस समय प्रेजीडेन्ट के एडरेस के बारे में बहस नहीं हो रही है बल्कि जो दो रिपोर्ट रखी गई हैं उसके संबंध में बातचीत हो रही है और वह बातचीत रेलि-वेन्ट है ।

श्री उपसभापति : मैं रैलिबेन्ट पर नहीं बोल रहा हूँ। मैं तो यह कह रहा हूं कि इस संबंध में हमने कितना समय ने लिया है ।

श्री मोहन लाल गौतम : मैं आप से यह निवेदन करना चाहता हूं कि आप इस बात से सहमत होंगे कि सुप्रीम कोर्ट के चीफ जसटिस ने) कहा है कि हमारी डेमोकेसी डेंजर में है, इसलिये समय की चिन्ता न करके डेमोकेसी को बचाने की कोशिश की जानी चाहिये। सवाल यह है कि सबेरे चेयरमैन साहब ने यह र्छालग दी थी कि वे यह नहीं कह सकते हैं कि गवर्न-मेंट यह रिपोर्ट सदन के सामने रखे । यह सही है कि कांस्टीट्युशन के मताबिक वे ऐसा नहीं कह सकते हैं कि गवर्नमेंट जबदंस्ती रखे। लेकिन हम जो इस बक्त डिसकशन कर रहे हैं उसमें आप से यह नहीं चाहते हैं कि आप गवर्नमेंट को हकम दें कि वह रिपोर्ट को यहाँ पर रखे, हम तो गवनमेंट से कह रहे हैं कि वह उत्तर प्रदेश के संबंध में राज्यपाल महोदय की रिपोर्ट को

सदन में रखे। यही रिक्वेस्ट हम आपके जरिये सरकार से कर रहे हैं।

श्री उप-सभापति : रिक्वेस्ट तो सवेरे भी की गई थी ।

श्री मोहन साल गौतन : सवेरे की रिक्वेस्ट का ही यह नतीजा हुआ कि दो रिपोर्टें हाउस के सामने आ गई हैं मगर अभी पूरा नतीजा नहीं निकला । चेयर पर दबाव डालने से दो रिपोर्टें आ गई हैं जब कि हमने सिर्फ 45 मिनट ही इस पर बहस की थी । इसलिये मैं आप से निवेदन करना चाहता हूं कि आप 22 मिनट और दे दें ताकि तीसरी रिपोर्ट भी आ जाय ।

श्री उप-सभापतिः आपने काफी कह दिया है और अब आप बैठ जाइये ।

श्री मोहन लाल गौतम : मैं आप से यह अर्ज करना चाहता हूं कि यू० पी० के बारे में जो कल बहस होने वाली है अगर राज्यपाल महोदय की रिपोर्ट नहीं रखी जाती है तो वह बहस बेकार होगी । यू० पी० के बारे में कल बहस करना बेकार होगा अगर वहां के संबंध में राज्यपाल महोदय की रिपोर्ट हमारे सामने नहीं रखी है । इसलिये मैं आप से कहना चाहता हूं कि अगर आप हाउस का समय बचाना चाहते हैं तो जो डिसकशन कल होने जा रहा है उसके पहले राज्यपाल महोदय की रिपोर्ट हमारे सामने आ जानी चाहिये ताकि बहस को बाकार किया जाय बेकार न किया जाय ।

इसलिये मैं सरकार से दरख्वास्त करता हूं कि वह यू०पी० के बारे में राज्यपाल महोदय की रिपोर्ट को सदन के सामने रखे ।

MR. DEPUTY CHAIRMAN : We have heard you enough. That will be enough. Mr. S. N. Mishra.

MOTION OF THANKS ON THE PRESIDENTS ADDRESS—conid.

SHRI S. N. MISHRA: Mr. Deputy Chairman, Sir, I wish I could assoctete myself somewhat enthusiastically with M 13 RS/70— 8 the sentiments of the hon'ble mover of the Motion in this House and, if I may say so, somewhat sweetly and delicately with the seconder of the Motion so far as their sentiments in respect of the gracious Address of our esteemed President is concerned. But if I am not able to do so, Mr. Deputy Chairmen, the responsibility is entirely of the Government which the hon'ble mover of the Resolution supports.

Sir. one could have noticed the obvious unease and discomfort wilh which the honourable mover of the Motion was trying to organise a few words of thanks for the President. The hon'ble Mover, 1 know, s not a professionally trained person in thanksgiving—and he admitted that in the very beginning—as some of the other hon'ble colleagues are on the other side of Ihc House.

But may I say that no one can derive any kind of inspiration from an Address of this kind ? I am very clear on this point in my mind. The Government has, Mr. Deputy Chairman, in my humble opinion, brought about E devaluation of the President's Address as surely as it has done in respect of the Presidential awards...

SHRI BHUPESH GUPTA : I hope not DII the advice of Mr. <u>\soka</u> Mehia.

SHRI S. N. MISHRA : Whoever did it the Government has brought about a devaluation of the President's Address *i*& surely as it has done of the Presidential awards, as was illustrated in the case of the conferment of Padma Shri on Shri Ghatak on the occasion of the last Republic Day.

This Address, is a completely lifeles's, dull, dry and desiccated Address the like of which we have had very few in the past. And this was bound to be so because the Government hts only tried to cover up its failures on the economic front, its failures on the international front, its failures on the defence front and also, most important of all. its failures on the politi.al front.

One of my hon. colleagues on this side just now referred to the anxiety expressed by the hon. Chief Justice of India about the danger to democracy. And in conjunction with that, Mr. Deputy Chairman, you will also recollect that the Chief *ol the* Army Staff, General Manekshaw, said the other